

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001
Ph: 23753942, Fax-23753923

Petition No. 172/TT/2020

Date: 15.9.2020

To,

Shri S.S. Raju,
Senior General Manager (Commercial),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: Approval under Regulation 86 of the CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations, 2019 for (i) truing up of transmission tariff of the 2014-19 tariff block and (ii) determination of transmission tariff of the 2019-24 tariff block for the assets covered under conversion of fixed line reactors to switchable line reactors in Southern Region.

Sir,

With reference to the captioned petition, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the Respondents latest by 30.9.2020

2014-19 period

- a) Forms- 5, 12A for 2014-19 period for all the assets.
- b) Justification for additional capitalization claimed during 2014-19 period.
- c) Whether the additional capitalization claimed is within the cut-off date/ beyond the cut-off date and the same is as per original scope of work.
- d) With regard to claim of additional capitalization, details of unexecuted/balance works carried out during 2014-19 period along with detailed justification in line with relevant provisions of the 2014 Tariff Regulations may be submitted.
- e) With regard to additional capitalization claimed, submit details in the

following format for the assets covered in the instant petition:

Asset No.	Head wise /Party wise	Particulars [#]	Year of Actual Capitalisation	Outstanding Liability as on COD/31.4.2014*	Discharge (year-wise)	Reversal (year-wise)	Additional Liability Recognized	Outstanding Liability as on 31.3.2019
					2014-19 period	2014-19 Period	2014-19 Period	

TL/SS/Communication Systems etc.

* Whichever is later

^Works deferred for execution, contract amendment - please specify

- f) Details of additional capitalization claimed in 2019-24 period along with justification.
- g) Clarify whether the entire scope of work defined under conversion of fixed line reactors to switchable line reactors in Southern Region has been completed and whether the entire scope is covered in the instant petition. Details/status of remaining under construction elements/assets covered in the transmission system/ project, if any, may be provided.

2. In case the above information is not filed within the specified date, the petition shall be disposed on the basis of the information already available on record.

Yours faithfully,

Sd/-
(Rajendra Kumar Tewari)
Bench Officer